

IN THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH (COURT – II)
(Through Hybrid Mode)

Item No. 5

COMP.APPL/14(CH)2024
And
CA (CAA) No.38/Chd/Hry/2023
(1st Motion)
(Disposed of on 21.12.2023)
(Pb & Hry HC Directions)

IN THE MATTER OF

Napino Auto and Electronics Ltd.

...

Applicant Companies

Under Section: 230-232, CA 2013
Rule: 11 of NCLT, 2016

Order delivered on 10.05.2024

CORAM:

SHRI. SATYA RANJAN PRASAD,
HON'BLE MEMBER (T)

SHRI. P.S.N. PRASAD,
HON'BLE MEMBER (J)

PRESENT:

For the Applicant Companies : Mr. Anand Chhibbar, Senior Advocate
in CA (CAA) with Mr. Shikhar Sarin, Mr. Saurabh
No.38/Chd/Hry/2023 & Kumar, Advocates.
applicant in
COMP.APPL/14(CH)2024

ORDER

COMP.APPL/14(CH)2024

Let the matter be posted to 17.05.2024.

Sd/-
(SATYA RANJAN PRASAD)
HON'BLE MEMBER (T)

Sd/-
(DR. P.S.N. PRASAD)
HON'BLE MEMBER (J)